

3
**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 74/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: L.P. Trading Co.
V/s.
Kanoovi Foods Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

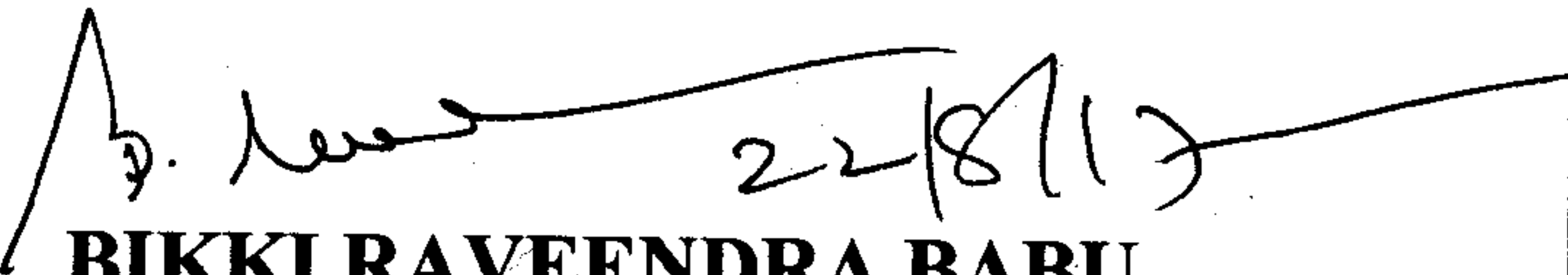
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MEHUL A-SURTI	ADV	petitioner	Mehul
2.	Karan Vyas	Advocate	Petitioner	} Karan Vyas
3.	Yuvraj Thakore	Advocate	Applicant	

ORDER

Learned Advocate Mr. Mehul Surti present for operational creditor/ Applicant.
Learned Advocate Mr. Yuvraj Thakor with Learned Advocate Mr. Karan Vyas
present for Respondent.

Withdrawal memo filed by the applicant to withdraw CP(IB) 74/2017 in view of the
consent terms arrived between the parties.

CP(IB) 74/2017 is disposed of as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of August, 2017.